

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 610  
IB-429/ND/2022

**IN THE MATTER OF:**

**M/s. Achiever Infratech Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Banyantree Infradevelopers Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IB Code, 2016**

**Order delivered on 23.05.2023**  
**(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the RP**

**:Mr. Abhishek Parmar, Adv**

**For the Respondent/Corporate Debtor :**

**ORDER**

**IA/2348/2023**

Mr. Abhishek Parmar, Ld. Advocate appearing for the RP submitted that in compliance with the order dated 28.04.2023 he has sent notice to ex-Director of the Corporate Debtor and filed proof of service along with affidavit of service. However, none appeared on behalf of the ex- Director. Arguments heard. Order **reserved**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Bachu Venkat Balaram Das)**  
**Member (J)**